

Mody, Shri Piloo
 Mukherjee, Shri Samar
 Mukherjee, Shri Saroj
 Nair, Shri Sreekantan
 Pandey, Shri Sarjoo
 Pandeya, Dr. Laxminarain
 Parmar, Shri Bhaljibhai
 Patel, Shri Nanubhai N.
 Ramkanwar, Shri
 Rao, Shri M. Satyanarayan
 Reddy, Shri Y. Eswara
 Roy, Dr. Saradish
 Saha, Shri Ajit Kumar
 Sen, Shri Robin
 Sezhiyan, Shri
 Shakya, Shri Maha Deepak Singh
 Shamim, Shri S. A.
 Sharma, Shri R. R.
 Singh, Shri D. N.
 Sivasamy, Shri M. S.
 Solanki, Shri Somchand
 Subravelu, Shri
 Ulaganambi, Shri R. P.
 Vajpayee, Shri Atal Bihari
 Verma, Shri Phool Chand
 Viswanathan, Shri G.
 Yadav, Shri G. P.
 Yadav, Shri Shiv Shanker Prasad

MR. SPEAKER: The result* of the Divisions is:

Ayes: 175; Noes: 58

The motion was adopted.

SHRI DINEN BHATTACHARYYA :
 Down with autocratic rule:

MR. SPEAKER : So, the motion is carried....

SHRI PILOO MODY: Now, let the debate start. Now, there should be a debate on the motion.

MR. SPEAKER : Now, Papers to be Laid on the Table.

SHRI PILOO MODY : What about the debate on the motion ?

MR. SPEAKER : That is not allowed under the rules.

SHRI PILOO MODY : Will there not be a debate on whether two standards were used or not used ?

SHRI SAMAR MUKHERJEE : We are all walking out....

SHRI SHYAMNANDAN MISHRA : We are also walking out... (*Interruptions*)
Shri Samar Mukherjee, Shri Shyamnandan Mishra and some other Members then left the House along with hri Jyotirmoy Boss.

14.35 hrs.

PAPERS LAID ON THE TABLE

FORTY-SEVENTH REPORT OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Forty-seventh Report of the Law Commission on the Trial and Punishment of Social and Economic Offences [Placed in Library. See No. LT-3653/72].

REPORT OF COMMITTEE ON TAXATION OF AGRICULTURAL WEALTH AND INCOME AND STATEMENT ON CENTRAL GOVERNMENT MARKET BORROWINGS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

- (1) (i) A copy of the Report of the Committee on Taxation of Agricultural Wealth and Income.

The following Members also recorded their votes:—

Ayes: Shri K. Gopal.

Noes: Shri P. G. Maralankar.:

(ii) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placer in library. See No. LT-3652/72].

(2) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowings during September, 1972. [Placed in library. See No. LT-3651/72].

14.36 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 13th November, 1972, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the House on the Adoption of Children Bill, 1972, be extended upto the first day of the Eighty-third Session (Budget Session of the Rajya Sabha."

14.37 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 4th September, 1972 :—

(1) The Insecticides (Amendment) Bill, 1972.

(2) The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

(3) The Delhi University (Amendment) Bill, 1972.

(4) The Appropriation (No. 4) Bill, 1972.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following fifteen Bills passed by the Houses of Parliament and assented to since a report was last made to the House on the 4th September, 1972 :—

(1) The Coking Coal Mines (Nationalisation) Bill, 1972.

(2) The Payment of Gratuity Bill, 1972.

(3) The Constitution (Twenty-eighth Amendment) Bill, 1972.

(4) The Diplomatic Relations (Vienna Convention) Bill, 1972.

(5) The Public Debt (Amendment) Bill, 1972.

(6) The Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972.

(7) The Indian Iron and Steel Company (Taking over of Management) Bill, 1972.

(8) The Antiquities and Art Treasures Bill, 1972.

(9) The Wild Life (Protection) Bill, 1972.

(10) The Rulers of Indian States (Abolition of Privileges) Bill, 1972.

(11) The Seeds (Amendment) Bill, 1972.

(12) The Mines and Minerals (Regulation and Development) Amendment Bill, 1972.

(13) The General Insurance Business (Nationalisation) Bill, 1972.